

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

CIRCUIT BENCH, LUCKNOW

(X3)

O.A. 155/90(L)

T.R. Arora

...Applicant

versus

Union of India & ors. ...Respondents.

Hon. Mr. Justice K. Nath, V.C.

Hon. Mr. K. Obayya, A.M.

(By Hon. Mr. Justice K. Nath V.C.)

We have heard Shri Amit Bose, the learned counsel for the applicant. The relief claimed is a direction to the opposite parties to post the applicant as Technical Assistant in the Office of Director, of Defence Estates, Ministry of Defence, Central Command, Lucknow in the vacancy caused by the transfer of Shri H.C. Kharidhal to Ahmedabad. The learned counsel has referred to various reasons for which the applicant ought to have been posted at Lucknow as Technical Assistant. He says that representation (Annexure -3) dated 2.3.90 was made to respondent No. 2 but the applicant has not received any reply thereon.

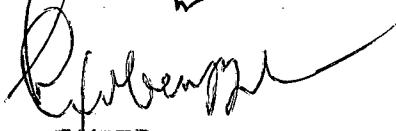
2. We think interests of justice would be served if the respondent No. 2 is directed to consider the applicant's aforesaid representation for being posted at Lucknow.

3. This petition is disposed of with the direction to respondent No. 2 to consider and dispose of the applicant's representation dated 2.3.90 contained in Annexure -3 within a period of one month from the

96

date of receipt of a copy of this judgment alongwith the paper book. We further direct that till the disposal of the representation, the appointment to the post of Technical Assistant in question in the office of Director, Defence Estates, Ministry of Defence, Central Command, Lucknow may not be made.

4. Copy of this order alongwith a copy of paper book shall be handed over by the office to the applicant ~~by~~ today and the applicant shall have it served upon respondent No. 2 at the earliest, not later than one week from ~~from~~ today.


ADM. MEMBER.


VICE CHAIRMAN.

Dated the 4th May, 1990.